

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1638/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.01.2018

NAME OF THE PARTIES: Archit Kaushal  
V/s.  
Ex-Servicemans Multipurpose Services India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

1. AKASH MENON



ADVOCATE FOR THE OPERATIONAL CREDITOR

**ORDER**

**C.P. No. 1638/I&BC/NCLT/MB/MAH/2017**

1. The Learned Representative of the Petitioner is present.
2. The Petitioner has placed on record the Affidavit of service. He has also placed on record the Notice of Demand served upon the debtor Company.
3. The Learned Counsel has referred a letter through which the debtor has acknowledged the debt, however, informed that due to paucity of funds he could not make the payment.
4. Last chance granted to the debtor/Company to represent the matter and in case of non-appearance the matter shall be proceeded on merits.
5. The Petitioner to place on record the name of the IRP.
6. The Petitioner is directed to inform the Respondent intimating the next date of hearing. Last chance granted by the Court to serve <sup>the Notice</sup> ~~the date~~ of hearing to the Respondent/debtor on or before **18.01.2018**. <sup>mes</sup>
7. The matter is listed for hearing on **22.01.2018**.

Sd/-

**BHASKARA PANTULA MOHAN**

Member (Judicial)

02.01.2018

aah

Sd/-

**M.K. SHRAWAT**

Member (Judicial)